

STATEMENT

Name of the officer	Allotment year	Parent Cadre	Transferred	Year	Grounds
Maitreyi Das	1986	Sikkim	Maharashtra	1991	Personal
I. Rani Kumudini	1988	Jammu & Kashmir	Andhra Pradesh	1991	Medical
S.A. Tagade	1991	Kerala	Maharashtra	1992	Personal
R.N. Gupta	1979	West Bengal	Punjab	1992	Personal
Anita Bhatnagar	1985	Gujarat	Uttar Pd.	1993	Personal
S.K. Srivastava	1980	Manipur-Tripura	AGMUT	1994	Medical
A.H. Samoon	1993	Andhra Pradesh	Jammu and Kashmir	1994	Personal

NEC

5257. SHRI UDDHAB BARMAN : Will the PRIME MINISTER be pleased to state :

(a) whether a study by the Institute of applied manpower research, Delhi sponsored by NEC was conducted for assessment of manpower requirements for the States of NE region (1985-2000AD); and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) The information in being collected and would be laid on the Table of the House.

Reservation Policy/Roster Implementation

5258. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) details of the judgement delivered by Hon'ble Supreme Court in Civil Appeal No. 7608 of 1995 dated 3rd August, 1995; and

(b) the steps taken by the Government for proper implementation of reservation policy in the light of said judgement so far as position and seniority of SCs/STs in roster is concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R.

BALASUBRAMONIYAN) : (a) The judgement of the Supreme Court in Civil Appeal No. 7608 of 1995 deals with fixation of seniority as per reservation roster *vis-a-vis* merit panel, in the context of the rules of the Haryana Government.

(b) Union of India was not a party to the case nor were the relevant orders of the Central Government questioned. Hence, the question of revising reservation policy of the Central Government in the light of the judgement does not arise.

Audit of the Tehri Multipurpose Project

5259. SHRI JAG MOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether no audit of the Tehri multipurpose project has been carried out by the Comptroller and Auditor General of India since 1988 despite the fact that over Rs. 1000 crores have been spent;

(b) if not, the reasons therefor; and

(c) whether in 1988 report, the CAG had expressed grave doubts about the economic viability of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The Tehri Hydroelectric Project was originally approved for implementation by the Government of Uttar Pradesh. Subsequently, it was decided to take up the execution of the Project in the joint sector and for this purpose, a joint venture company of Government of India and

Government of Uttar Pradesh, namely, Tehri Hydro Development Corporation (THDC) was set up in July, 1988. The Tehri project was taken over by THDC in 1989. Since then, the audit of the Tehri Hydroelectric Project is being carried out by the Comptroller and Auditor General (CAG) and the Annual Reports of THDC alongwith audited accounts are being laid before the Parliament.

(c) The CAG's report of 1988 relates to the period when the project was being executed by Government of Uttar Pradesh as a State sector scheme. The information is, therefore, being collected and will be placed before the Table of Lok Sabha.

Irregularities in World Bank's Projects

5260. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware of the fact that lots of irregularities are going on in the Development works carried out under World Bank's projects in Kanpur. (UP);

(b) if so, whether any enquiry was carried out in this regard;

(c) if so, the results thereof and the action taken thereon; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) The Government of Uttar Pradesh has reported that Lok Ayukta, C.I.D. and Kanpur Development Authority are conducting enquiries in respect of certain World Bank project works in Kanpur. Whether or not there were irregularities in these development works will be known after completion of the enquiry proceedings.

New Integrated Employment Policy

5261. SHRI LAXMINARAYAN PANDEY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have formulated any new integrated employment policy to meet the scientific and technical manpower in the country;

(b) if so, the details thereof;

(c) whether the Government have in this context assessed the potential of in take of labour in Government and public sectors; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d) Government have not formulated any new Integrated Employment Policy to meet the scientific and technical manpower in the country. However, the Department of Science & Technology has established in 1982 a National Science & Technology Entrepreneurship Development Board (NSTEDB) to evolve various mechanisms and schemes for generating gainful self-employment avenue for the unemployed Science & Technology persons. The various schemes/programmes initiated by this Board are Organisation of Entrepreneurship Development Programme; Entrepreneurship Awareness Camps; establishment of Entrepreneurship Development Cells and Science & Technology Entrepreneur's Parks in and around academic institutions. The Board has also selected 13 backward districts of the country for generating avenues of wage/self-employment based on unutilised resources, demand, need and skills of the local people.

In the Planning Commission, the potential of intake of labour in Government and Public Sectors has not been assessed. However, the important strategies of the Eighth Plan to tackle mismatch between the demand and supply of labour including scientific and technical manpower *inter-alia* include skill development, creating entrepreneurship, revamping of training and educational system.

Wazir Commission

5262. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Wazir Commission has given its report on rationalisation of new administrative units including the new districts of Kishtwar Reasi, Samaba and Shopian;

(b) if so, the reasons for not implementing the recommendations of the said Commission especially when the Government had accepted the report in principle; and

(c) whether there is any move to implement the recommendations of the said Commission in the near future, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) According to the information made available by the State Government the Commission for Rationalisation of Administrative Units (Wazir Commission) submitted its report to the State Government on the 3rd January, 1984. The report had